

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 627/9/NCLT/AHM/2019

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2020**

Name of the Company:

Bhanushali Packaging
V/s
Biopac India Corporation Ltd

Section:

Section 9 of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Ms. Kristy Bapist appeared for Corporate Debtor.

It is brought to our notice that Corporate Debtor has already been admitted in CIRP in CP(IB) 678/2019 vide order dated 13.10.2020. Hence, this application stand disposed-off with the liberty to Operational Creditor to approach to RP/IRP in that proceeding with his claim. In case, CIRP proceeding in that matter is set aside then the Operational Creditor is at liberty to get this proceeding revived again.

Accordingly, CP(IB) 678 of 2019 stands disposed-off.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 21st day of October, 2020

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**